

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

OA No.1468/97

6-3-2002

Present : Hon'ble Mr.S. Biswas, Member(A)  
Hon'ble Mrs. Meera Chibber, Member(J)

Somen Chanda

-Vs-

Calcutta Telephones

For the applicant : Mr.B.Chatterjee  
Ms B.Mondal  
For the respondent : Ms U. Sanya

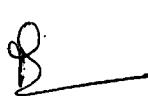
ORDER

Mrs.Meera Chibber, Member(J) :

The applicant in this case has sought a direction to the respondent to promote the applicant to the post of T.O.A. Grade IV from the post of T.O.A. Grade III as due to him following the principles laid down in the Judgement annexed and the office orders issued from time to time thereon or in the alternative a direction upon the respondent No.1 to consider the representation of the applicant as annexed within the specified time by a speaking order, (ii) any other adequate relief or reliefs which may deem fit and proper to the Tribunal under the facts and circumstances and (iii) all costs of the case.

2. When the matter was taken up today the learned counsel for the respondent fairly conceded that he will be satisfied if the respondents are directed to dispose of his representation.

3. From the reply filed by the respondents it is seen that the respondents have admitted that the representation of the applicant has not been disposed of, which is pending consideration before Respondent No.2. Accordingly, we dispose of this OA with the direction to respondent No.2 to dispose off the representation filed by the applicant (Annexure A/5) within a period of 6 weeks from the date of receipt of a copy of this order. With this order, the OA is disposed of. No costs.

  
(Meera Chibber)  
Member(J)

  
(S. Biswas)  
Member(A)